

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PROGRESSIVE TRADECOM PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of Corporate Debtor
2	Date of Incorporation of Corporate Debtor
3	Authority under which Corporate Debtor is incorporated / registered
4	Corporate Identity Number (CIN) / Limited Liability Identification Number (LLPIN) of Corporate Debtor
5	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor
6	Insolvency Commencement Date in respect of the Corporate Debtor
7	Estimated Date of Closure of Corporate Insolvency Resolution Process
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional
11	Last Date for Submission of Claims
12	Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class):
14	(a) Relevant Forms and (b) Details of Authorized Representatives are available at :

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of the Corporate Insolvency Resolution Process of **Progressive Tradecom Private Limited** on 19.08.2026

The creditors of **Progressive Tradecom Private Limited** are hereby called upon to submit their claims with proof on or before 02.09.2026 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against Entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against Entry No. 13 to act as the Authorised Representative of the class [Specify Class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Anish Agarwal | Interim Resolution Professional
For Progressive Tradecom Private Limited (Under CIRP)
Regn. No : IBBI/IPA-001/IP-P-01497/2018-19/12256
AFA Valid Upto :- 31.12.2026
Mobile : 9798571555 | Mail id : progressive.ibc26@gmail.com
Tuesday, 25th August, 2026